

MINISTRY OF URBAN DEVELOPMENT  
(SHRI DALBIR SINGH): (a) No, Sir.

(b) Does not arise.

(c) and (d). There is no such proposal at present.

#### **Civic Amenities in Regularised Colonies**

8861. SHRI GANGA RAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that the residents of the regularised colonies like Sagarpur, Indira Park and Raghunagar which lie within the jurisdiction of the Delhi Development Authority have been facing inconvenience and hardship for lack of civic amenities; and

(b) if so, the time by which the essential civic amenities would be provided to the regularised colonies?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). The 3 colonies, viz. Sagarpur, Indira Park and Raghunagar are in the jurisdiction of M.C.D. The M.C.D. has reported that civic amenities in these colonies are being provided by them. They have also undertaken various works like construction of approach roads, brick pavement of lanes and construction of drains in these colonies which are in progress. The D.E.S.U. has reported that main parts of these colonies have already been electrified and electric connections in electrified portions are given on demand subject to completion of usual formalities by prospective consumers. Facility of street lighting also exists in electrified parts of these colonies.

#### **Industrial Relations Bill**

8862. PROF. MADHU DANDAVATE: Will the Minister of LABOUR be pleased to state:

(a) whether Government have consulted

various Central Trade Union Organisations regarding the proposed Industrial Relations Bill; and

(b) if so, the progress made so far in this process of consultation for evolving a consensus on the proposed Bill?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) and (b). Some proposals for amendment to the Industrial Disputes Act, 1947 were considered by the Standing Labour Committee, a national tripartite forum representing employers, workers the Central and State Governments at its meeting held on 22nd and 23rd September, 1986. Subsequently, specific proposals were discussed with the representatives of the Central Workers' Organisations at a meeting taken by the Minister of Energy and the Minister of Labour on 26th November, 1986. The proposals are yet to be finalised.

[*Translation*]

#### **Central Vigilance Report on D.D.A.**

8863. SHRI BALWANT SINGH  
RAMOOWALIA:  
SHRI TEJA SINGH DARDI:  
DR. A.K. PATEL:  
SHRI C. JANGA REDDY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Central Vigilance Commission has recently submitted its report on the irregularities being committed in the Delhi Development Authority; and

(b) if so, the brief facts of these cases and the action taken or contemplated in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). The Central Vigilance Commission in its Annual Report for the period from 1-1-85 to 31-12-85 has made a reference to seven

works of the DDA inspected by the Chief Technical Examiners Organisation of the CVC and the irregularities noticed in the same. The DDA has informed that they have received CTE's observations in respect of five works only, details of which along with the present position are given in the Statement below.

#### STATEMENT

- (i) *Secured Advance given for sub-standard materials in the case of MIG Houses in Vikas Puri (Bodella).*

The work was inspected by the CTE (Chief Technical Examiner) in January, 1984 and Paras pointing lapses in the release of secured advance were referred to DDA for investigation from vigilance angle vide their letter dated 13.6.85

The case is still under examination by the DDA as the record was not readily available. However, some of the record has been collected and examined. Investigation shall be completed by the DDA once the complete record is seized for which action is already in hand.

- (ii) *Construction of dining hall in the Asian Games.*

This work was inspected by CTE in December, 1982. Certain lapses in award of work were referred to the DDA for investigation from vigilance angle by CTE vide their letter dated the 31st January, 1984. The investigation of the case involved Project Board decisions and were not earlier being investigated by the Investigation Committee comprising CE (QC) & CE (Design), DDA. Recently it was decided that even cases involving Project Board decisions shall be investigated by the Investigating Committee. Accordingly, the case has been investigated by the Investigating Committee and it has given its findings. It had been desired to examine the findings of the Investigating Committee in the light of the instructions of CTE. The case was accordingly reviewed and the letter addressed to CTE on the basis of the findings of the Investigating Committee seeking their advice for further action to be taken

in the matter, is being sent to the CTE accordingly.

- (iii) *Construction of Five Star Hotel at Sardar Patel Marg.*

The CTE had referred certain lapses regarding disposal of rock obtained from excavation, issue of mild steel on temporary works, issue of structural steel, not getting the earth work and rock cutting work done under the contract with M/s National Construction Co. and measurements of hard and soft rock done by truck measurement etc. vide their letter dated the 14th November, 1985. This case was also required to be investigated by the Investigating Committee because this project was one of the Asiad Projects.

Requisite record is being collected and investigations made in this case.

- (iv) *Construction of 96 MIG and 96 LIG DUs in Dilshad Garden at G.T. Road.*

Charge-sheets for major penalty have already been issued by the DDA to five engineers on 6-12-1985. The charged officers have requested for inspection of records. Inquity Officer has not yet been appointed.

- (v) *Construction of Higher Secondary School for Delhi Administration at Nand Nagri.*

The case is at investigation stage by the DDA as replies of the concerned officials as well as the records are awaited/collected for thorough scrutiny of the case.

[English]

#### Complaints Against DDA for Occupation of Religious Places

8864. SHRI SYED SHAHABUDDIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that several complaints have been made against the Delhi Development Authority for occupation or